

C.A.No. 2743 OF 2002  
ITEM No.32

Court No. 3

SECTION IV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No.2743/2002

STATE OF HARYANA & ORS.

Appellant (s)

VERSUS

RAJ RANI  
(Prayer for interim relief and office report)  
With

Respondent (s)

C.A.No.6272/2003

[STATE OF HARYANA & ANR. VS. SANTOSH & ANR.]

(Prayer for interim relief, with appln. for ad-interim relief and office report)

Date : 19/04/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE ASHOK BHAN

For Appellant (s)Ms. Kavita Wadia, Adv.

For Respondent (s)Ms. K. Sarada Devi, Adv.

UPON hearing counsel the Court made the following

O R D E R

Let 50% of the decretal amount be paid to the respondents through the Executing Court subject to the respondents' filing an undertaking for restitution before the Executing Court within a period of six weeks from today.

Subject to the above compliance, execution of the decree shall remain stayed.

KALYANI

(RADHA R. BHATIA)  
COURT MASTER